IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 8
(IB)-1362(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd. .... Applicant/petitioner

Vs.

Jyoti Builtech Pvt. Ltd. .... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent: Mr. Nalin Kaushik, Mr. Vinod Chaurasia, Advs.

For RP
Mr. Saurabh Kalia, Mr. Rahul Ahuja, Advs.
For Ex.-directors.

ORDER

CA-2735(PB)/2019:-

Learned counsel for the resolution professional states that in pursuance of the order dated 02.12.2019 issued by this Bench, the CoC has been intimated but no decision in that regard has been taken. The RP shall convene the meeting of the CoC to discuss the issue indicated in the order dated 02.12.2019 along with any other issue.

List for arguments on 06.01.2020.

—Sd—

(M.M.KUMAR)
PRESIDENT

—Sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

06.12.2019
Aarti Makker